

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.7802/2021

(Arising out of impugned final judgment and order dated 16-07-2020 in PIL No.16/2020 passed by the High Court of Manipur at Imphal)

THE STATE OF MANIPUR & ANR.

Petitioner(s)

VERSUS

J HILLSON ANGAM & ANR.

Respondent(s)

(With appln.(s) for I.R. and IA No.69222/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.69224/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 06-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Pukhrambam Ramesh Kumar, AOR
Ms. Anupama Ngangom, Adv.
Mr. Karun Sharma, Adv.

For Respondent(s) Mr. Meihiubam Rakesh, Adv.
Mr. Imsori Amri, Adv.
Ms. Amiy Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master